

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.191/96  
M.A.No.178/96

New Delhi this the 4th Day of November, 1996.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

1. Shri Braham Singh  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
2. Shri Rajender Prasad Sharma  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
3. Shri Anil Kumar  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
4. Shri Harish Kumar  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
5. Shri Ram Vir  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
6. Shri Kunwar Pal  
Non-Technical Supervisor,  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
7. Shri Ram Avtar  
Operator Mechanical Branch  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
8. Shri Ved Prakash  
Operator Mechanical Branch  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.
9. Shri Jai Pal Singh  
Operator Mechanical Branch  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi.

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10. Shri Bhagat Singh  
Operator Mechanical Branch  
Minor Irrigation Division,  
Flood Control Department,  
Govt of NCT of Delhi. ..Applicants

(By Advocate : Shri U.S. Choudhry )

-VERSUS-

GOVERNMENT OF N.C.T. OF DELHI, THROUGH

1. Chief Secretary,  
Shyam Marg, New Delhi
2. The Chief Engineer,  
(Flood and Irrigation)  
Govt of NCT of Delhi  
Fourth Floor, ISBT, Delhi
3. Administrator,  
Govt of NCT of Delhi  
Raj Niwas delhi.

(By Advocate : Shri Rajinder Pandita)

4. Union of India, through  
its Chief Secretary,  
Ministry of Home Affairs,  
Govt of Home Affairs,  
North Block, New Delhi.....Respondents

(By Advocate : None )

ORDER. (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A) )

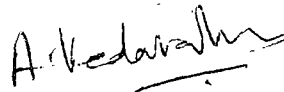
1. Heard.
  2. Both counsel agree that this case is fully covered by the judgement of the CAT Principal Bench dated 28.07.95 in O.A.1112/91 Shri Jag Pal Singh and Ors Vs Delhi Administration and Ors, which has become final.(Annexure 5)
  3. Respondents counsel Shri Pandita, however, states that the implementation of the said judgement dt 28.7.95 involving approval by the Union of India to the proposal for creation of
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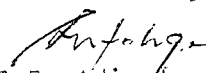
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various posts and the matter is under  
correspondence between the Union of India and  
Delhi Administration.

4. We note that notices were issued on  
1.2.95 to the and Union of India who are  
Respondent No.4 in the present O.A., and in terms  
of Rule 25 CAT Rules of Practice 1993, the  
notices must be presumed to have been served upon  
them, but they have not filed any reply to the  
O.A.

5. In the light of the above, this O.A. is  
disposed of holding that the direction contained  
in the above judgement dt.28.7.95 will be made  
applicable to the applicants in the present O.A.  
too. We further direct that the above directions  
should be implemented as expeditiously as  
possible, and having regard to the fact that the  
time prescribed for implementation ~~of~~ the  
judgement dt 28.7.95 was 1 year from the date of  
communication of its copy, <sup>^</sup>we direct the  
respondents in the present case to implement our  
above directions ~~immediately~~ <sup>preferably</sup> within 1 month from the  
date of receipt of a copy of this judgement. No  
costs.

  
(Dr A. Vedavalli)  
Member (J)

  
(S.R. Adige)  
Member (A)